



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 1994

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MEGHALAYA ACT 1 OF 1994

THE MEGHALAYA NURSING HOMES (LICENSING AND REGISTRATION) ACT, 1993

(As passed by the Meghalaya Legislative Assembly)

[Received the Assent of the Government on the 29th January, 1994]

(Published in the *Gazette of Meghalaya*, Extraordinary issue, dated 31st January, 1994)

An

Act

To regulate the setting up of private Hospitals, Nursing Homes and other centres catering to diagnostic, investigative and other health care services.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-fourth Year of the Republic of India as follows:-

- | | | |
|---|---|--|
| Short title, extent, commencement and application | 1 | (1) This Act may be called the Meghalaya Nursing Homes (Licensing and Registration) Act, 1993
(2) It extends to the whole of the State of Meghalaya
(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
(4) It shall apply to all Nursing Homes other than Nursing Homes setup by the Central Government or the Government of any State |
| Definitions | 2 | In this Act, unless the context otherwise requires-
(a) 'Act' means the Meghalaya Nursing Homes (Licensing and Registration) Act, 1993
(b) 'Authority' means the Meghalaya Licensing and Registering Authority constituted under section 4;
(c) 'Licence' means a licence referred to in section B;
(d) 'Prescribed' means prescribed by rules;
(e) 'Rules' means rules made under this Act;
(f) 'Section' means a section of the Act;
(g) 'State Government' means the Government of the State of Meghalaya. |
| Meaning of the term 'Nursing Home' | 3 | For the purpose of this Act the term 'Nursing Home' shall include-
(a) A general hospital, a maternity hospital and a dispensary;
(b) An institution or centre by whatever name called where physically or mentally sick, injured or infirm persons are admitted either as in-patients or out-patients for treatment with or without aid of operative procedures; and |

Constitution of a
licensing and
Registering Authority

- (c) A clinic catering to radiological, biological and other diagnostic or investigative services with the aid of laboratory or other medical equipments.
- 4 (1) The State Government may, by notification in the Official Gazette, constitute an Authority to be called the Meghalaya Nursing Homes Licensing and Registering Authority consisting of the following persons, namely:-

Chair-person

- i) The Director of Health Services (Medical Institutions) of the State;

Vice-Chair-person

- ii) The Additional Director of Health Services (in-charge, Maternity and Child Health and Family Welfare) of the State;

Members

- iii) The Chief Executive Member of the Autonomous District Council concerned or his representative.
- iv) The chairman of the Municipal Board concerned or, if the office is vacant, the Chief Executive Officer thereof;
- v) One medical expert and one environmental expert both of whom shall be appointed by the State Government; and
- vi) The Joint Director of Health Services (Medical Institutions) of the State Government who shall be the Member Secretary.

Explanation: the word 'concerned' in items (iii) and (iv) shall qualify the Autonomous District Council, or the Municipal Board, as the case may be, having jurisdiction over the area in which a nursing home is proposed to be set up.

- (2) The Authority may, if it considers necessary, for dealing with any special issue before it, invite any person(s) to attend any meeting but such person shall not be deemed to be a member of the Authority nor shall he have a voting right.
- (3) No act or proceeding of the Authority shall be invalid on the ground merely of the existence of any vacancy or defect in the constitution of the Authority.
- (4) Notwithstanding anything contained in this Act, the State Government may at any time reconstitute the Authority or replace any member thereof.

3

Jurisdiction and Quorum	5	(1) The jurisdiction of the Authority shall extend over the entire State of Meghalaya. (2) The quorum for any meeting of the Authority shall be four including the Chairperson
	6	The Authority shall have an office and all correspondence and orders emanating from the office of the Authority shall be authenticated under the signature of the Member Secretary.
Powers, duties and functions of the Authority	7	Without derogation to any law for the time being in force and without prejudice to the generality of its power and functions the Authority shall- (a) Receive applications for grant of licences or for registration of nursing homes; (b) Scrutinize the applications and call for further information or particulars from the applicants or from any other person or authority as may be required; (c) Consider the application and pass orders; and (d) Do such other things as are necessary or incidental for the purpose of this Act;
Restriction in setting up Nursing Homes	8	On and from the appointed date no person shall set up nursing home except under a valid licence granted by the Authority and no nursing home shall run without it having been registered in accordance with the provisions of this Act; Provided that in the case of nursing home in existence immediately before the appointed date the person who has set it up or otherwise is the proprietor or owner of such a nursing home shall, within a period of three months there from, apply to the Authority for a licence and for registration of the nursing home. Explanation- For the purpose of this section 'person' includes a body, group or association of individuals, an organisations, a firm or society whether registered or not, and a company.
Application for a licence and for registration	9	An application for grant of a licence and for registration of a nursing home shall be made in such form and manner as may be prescribed.
Renewal of a licence and certificate of registration	10	The licence and the certificate of registration shall renewed in such manners as may be prescribed

- | | | |
|--|----|--|
| Processing of application | 11 | <p>(1) On receipt of an application the Authority may, if it is satisfied after causing such enquiry as may be necessary to be made and after following the criteria as may be prescribed grant a licence or, as the case may be, register a nursing home or, for reasons to be recorded in writing, refuse to grant a licence or to register a nursing home:</p> <p style="padding-left: 40px;">Provided that no order refusing to grant a licence or to register a nursing home shall be passed unless the applicant has been given an opportunity of being heard.</p> <p>(2) In cases where grant of a licence is refused it shall not be necessary for the nursing home to be registered.</p> |
| Directions | 12 | <p>The Authority may, from time to time, give directions in regards to matter pertaining to nursing homes and the licensee as also the person referred to in the proviso to section 8 shall comply with such directions</p> |
| Inspection | 13 | <p>The authority may, from time to time, cause inspection of nursing homes and the record kept therein to satisfy itself that the nursing home is run in accordance with items and conditions of the licence and that its directions are complied with and the licensee and the officer in charge of the nursing home, by whatever name called, shall afford all reasonable opportunity to the Authority or to any person deputed by it to conduct the inspection and shall furnish all information as may be called for.</p> |
| Cancellation or suspension of licence. | 14 | <p>(1) If the Authority is satisfied that a licensee has violated any of the terms and conditions of the licence or any of the directions it has given or has contravened any of the provisions of this Act or the rules the Authority may order cancellation or suspension of the licence of such period as it may think fit and on such cancellation the certificate of registration shall stand withdrawn:</p> <p style="padding-left: 40px;">Provided that before a licence is cancelled the licensee shall be given an opportunity to be heard.</p> <p>(2) On the cancellation or suspension of the licence under sub-section (1) no person shall be freshly admitted in the nursing home either as an in-patient or an out-patient;</p> <p style="padding-left: 40px;">Provided that a person already admitted in a nursing home before the licence is cancelled or, as the case may be, suspended shall continue to be treated therein until he is discharge of the last of such persons the nursing home shall be closed down.</p> |

- Appeals 15 (1) Any person aggrieved by an order of the Authority refusing to grant a licence or to register a nursing home under section 11 or cancelling or suspending a licence under section 14 may make an appeal to a Board (herein after referred to as the Appellate Board) consisting of the Commissioner and Secretary Health and Family Welfare and two other experts in the field of medical science, to be nominated by the State Government within such period as may be prescribed.
- (2) The Appellate Board shall, after considering the appeal and, if necessary, after hearing the aggrieved person, pass orders and its orders shall be final and binding.
- Offences and penalties 16 Whoever contravenes any of the provisions of this Act or the rules framed there under shall be guilty of an offence and in addition to his licence being cancelled or suspended shall be punishable, for-
- (a) A major offence, with a fine which shall not be less than twenty thousand but which may extend up to one lakh of rupees and in the case of a continuing contravention with an additional fine which may extend up to one thousand of rupees for every day the contravention continues; and
- (b) A minor offence, with a fine which shall not be less than five hundred but which may extend up to two thousand of rupees and in the cases of a continuing contravention with an additional fine which may extend up to fifty of rupees for every day the contravention continues.
- Explanation:** 'Major offence' and 'minor offence' shall have the meanings as may be prescribed for them.
- Offence by a company 17 Where an offence has been committed by a company every person who at the time the offence was committed were directly in charge of or were responsible to the company for the conduct of its business shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.
- Explanation:** For the purpose of this section, 'company' included a firm, society, association or group of persons by whatever name called.
- Taking cognizance of any offence. 18 No court shall take cognizance of any offence punishable under this Act except on a complaint made by the Authority or by an officer or person authorised by it in this behalf.

Public Servant	19	The Chairperson and every member of the Authority and every officer or person exercising his functions on its behalf shall be deemed to be public servant within the meaning of section 21 of the Indian Penal Code, 1860.
Power to remove difficulties	20	If any difficulty arises in giving effect to the provisions of this Act or in the interpretation of any of its provisions the State Government may, within the ambit of the Act, by order remove the difficulty or interpret the provision and such order shall be final and binding.
Power to make rules	21	<p>(1) The State Government may, by notification in the Official gazette and subject to the conditions of previous publication, make rules for carrying out the purposes of this Act.</p> <p>(2) In particular and without prejudice to the generality of the foregoing powers such rules may provide for all or any of the following matters, namely:-</p> <ul style="list-style-type: none">(a) The principles and criteria for granting a licence or for registration of a nursing home;(b) The terms and conditions of a licence;(c) The form of application for a licence and for registration of a nursing home;(d) The form of the periodical returns and statistics to be submitted by the licensee to the Authority;(e) The mode of holding meetings and the conduct of business by the Authority;(f) The fees payable for applying for a licence and for registration of a nursing home and for renewal of the same; and(g) Any other matter which is required to be prescribed.

MEGHALAYA ACT 2 OF 1994

The Meghalaya Appropriation (No. 1) Act, 1994

(As passed by the Meghalaya Legislative Assembly)

(Received the Assent of the Government on the 23rd March, 1994)(Published in the *Gazette of Meghalaya*, Extraordinary, issued dated 23rd March, 1994)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the Financial Year 1993-94

Be it enacted by the Legislature of the State of Meghalaya in the Forty-fifth Year of the Republic of India as follows:-

Short title	1	This Act may be called the Meghalaya Appropriation (No. I) Act, 1994
Withdrawal of Rs. 15,30,49,066 from and out of the Consolidated Fund of Meghalaya	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of rupees fifteen crores, thirty lakhs forty-nine thousand, sixty-six towards defraying the several charges which will come in the course of payment during the financial year 1993-94 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the scheduled in relation to the said years.

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	{ 2011-Parliamentary/State/Union Territory legislature 2058-Stationery and Printing 4058-Capital Outlay on printing and Stationery }	Revenue	5,12,272	...	5,12,272
		Capital
2.	2012-Governor	Revenue
3.	{ 2013-Council of Ministers 2070-Other Administrative Services, etc. }	Revenue	15,14,352	...	15,14,352
4.	2014-Administration of Justice	Revenue	...	7,23,500	7,23,500
5.	2015-Elections	Revenue	50,00,000	...	50,00,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
6.	2029-Land Revenue	
	2245-Relief on account of Natural Calamities	
	2250-Other Social Services	
	3475-Other Social Economic Services	
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	
	6250-Loans for Other Social Services	
	6401-Loans for Crop Husbandry	
7.	2030-Stamps and Registration	Revenue	89,857	...	89,857
8.	2039-State Excise	Revenue
9.	2040-Sales Tax
	2045-Other Taxes and Duties on Commodities and Services	Revenue	1,13,794	...	1,13,794

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
10.	2041-Taxes on vehicles	Revenue	42,53,012	...	42,53,012
	2070-Other Administrative Services-Purchase & Maintenance of Transport				
	3055-Road Transport				
	5053-Capital Outlay on Civil Aviation				
	5055-Capital Outlay on Roads Transport				
11.	2045-Other Taxes and Duties on Commodities and Services-II Inspectorate of Electricity	Revenue	59,36,000	...	59,36,000
	2501-Special Programme for Rural Development-Integrated Rural Energy Programme				
	2801-Power				
	2810-Non-Conventional Sources of Energy				
12.	6801-Loans for Power Projects	Capital
	2047-Other Fiscal Services	Revenue
	2048-Appropriation for reduction or avoidance of Debt	Revenue
	2049-Interest Payments	Revenue
	2051-Public Services Commission	Revenue	...	2,78,000	2,78,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
13.	2052-Secretariat General Services	Revenue	2,51,500	...	2,51,500
	2251-Secretariat Social Services				
	3451-Secretariat-Economic Services				
	5275-Capital Outlay on other Communication Services				
14.	2053-District Administration	Revenue
15.	2054-Treasury and Accounts Administration	Revenue
16.	2055-Police	Revenue	1,89,97,750	...	1,89,97,750
	2070-Other Administrative Services-Fire Protection and Control				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works (Police)				
4216-Capital Outlay on Housing (Police)					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
17.	2056-Jails Revenue
	4059-Capital Outlay on Public Works (Jails) Capital
18.	2058-Stationery and Printing Revenue
	4058-Capital Outlay on Stationery and Printing	Capital
	4216-Capital Outlay on Housing-01 Government Residential Buildings			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
19.	{ 2052-Secretariat-General Services-II -Public works Department Secretariat 2059-Public Works ... 2202-General Education 2203-Technical Education Buildings 2204-Sports etc, Buildings 2205-Art and Culture 22010-Medical and Public Health 2216-Housing-01-Government Residential Buildings (in-charge- P.W.D)	Revenue

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
19.	4059-Capital Outlay on Public Works	Capital	25,00,000	...	25,00,000
	4202-Capital Outlay on Education, Sports etc				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				
	-01-Government Residential Buildings (in-charge P.W.D)				
	4403-Capital Outlay on Animal Husbandry				
4404-Capital Outlay on Dairy Development					
20.	2070-Other Administrative Services	Revenue	47,75,000	...	47,75,000
	-I-Civil Defence and Home Guards				
	4059-Capital Outlay on Public Works (Civil Defence and Home Guards)	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
	2075-Miscellaneous General Services-104-Pension and Awards in consideration of Distinguish Services					
21.	2202-General Education	Revenue	1,54,95,000	17,21,970	1,72,16,970				
	2203-Technical Education								
	2204-Sports and Youth Services								
	2205-Art and Culture								
	2236-Nutrition								
	3425-Other Scientific Research								
	3454-Census, Survey and Statistics								
	4202-Capital Outlay on Education, Sports, Art and Culture					Capital
	6202-Loans for Education, Art and Culture								
	22.					2070-Other Administrative Services-IV-Guest Houses, Government Hostels, etc	Revenue	25,17,599	...
2216-Housing-01-Government Residential Buildings									
4059-Total Outlay on Public Works (i/c GAD)		Capital				
23.	2070-Other Administrative Services -V-Training, Vigilance, Administration of Citizenship Act, etc	Revenue	44,000	...	44,000				
24.	2071-Pensions and other Retirements Benefits	Revenue				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
25.	2070-Other Administrative Services-VI -State Lotteries	Revenue
	2075-Miscellaneous General Services	
26.	2210-Medical and Public Health	Revenue	26,54,000	26,54,000
	2211-Family Welfare	
	4210-Capital Outlay on Medical and Public Health	Capital	17,00,000	17,00,000
	4216-Capital Outlay on Family Welfare	
27.	2215-Water Supply and Sanitation	Revenue
	2216-Housing	
	4215-Capital Outlay on Water Supply and Sanitation	Capital
	4216-Capital Outlay on Housing-01 Government Residential Buildings	
	6215-Loans for Water Supply and Sanitation	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
28.	2216-Housing	Revenue
	4216-Capital Outlay on Housing	
	6216-Loans for Housing	Capital
29.	2217-Urban Development	Revenue
	4216-Capital Outlay on Housing	
	4217-Capital Outlay on Urban Development	Capital
30.	2220-Information and Publicity	Revenue
31.	2230-Labour and Employment	Revenue	64,000	...	64,000
	-01-Labour				
	2230-Labour and Employment -01-Labour-(A)-Inspectorate of Factories and Steam Boilers				
	2230-Labour and Employment-02- Employment and 03-Training				
32.	3456-Civil Supplies	Revenue	16,75,000	...	16,75,000
	2408-Food Storage and Warehousing				
	4408-Capital Outlay on Food Storage and Warehousing	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
33.	2235-Social Security and Welfare -01-Rehabilitation	Revenue
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Program- mes	Capital
34.	2225-Welfare of Scheduled Tribes and Other Backward Classes	Revenue	1,00,00,000	...	1,00,00,000
	2235-Social Security and Welfare 2236-Nutrition (Social Welfare)				
	4059-Capital Outlay on Public Works (Social Welfare)	Capital
35.	2235- Social Security and Welfare -60-Other Social Security and Welfare Programmes	Revenue	1,24,092	...	1,24,092
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
36.	2235- Social Security and Welfare E-60-Other Social Security and Welfare Programmes	Revenue	50,000	...	50,000
	2075-Miscellaneous General Services -104-Pension & Awards in consideration of distinguished services				
37.	2250-Other Social Services	Revenue
38.	3451-Secretariat Economic Services -II-Planning Board and attached Offices	Revenue
39.	2425-Co-operation	Revenue
	4425-Capital Outlay on Co-operation				
	4435-Capital Outlay of other Agricultural Programmes	Capital
	6425-Loans for Co-operation				
40.	2552-North Eastern Areas	Revenue
	4552-Capital Outlay on North Eastern Areas				
	6552-Loans for North Eastern Areas	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
41.	3454-Census, Surveys and Statistics -02-Surveys and Statistics	Revenue
42.	3475-Other General Economic Services-Regulation of Weight and Measure	Revenue
	2216-Housing-01-Government Residential Buildings				
	2401-Crop Husbandry	Revenue	85,82,000	...	85,82,000
	2408-Food Storage and Warehousing				
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes				
43.	2702-Minor Irrigation				
	2250-Other Social Services				
	4401-Capital Outlay on Crop Husbandry	Capital
	4702-Capital Outlay on Minor Irrigation				
	4416-Investment in Agricultural Financial Institutions				
	6401-Loans for Crop Husbandry				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	2701-Medium Irrigation-II-under Embankment and Drainage Wing P.W.D Medium Irrigation Projects	Revenue
	2711-Irrigation, Navigation Drainage and Flood Control Projects				
	4701-Capital Outlay on Medium Irrigation				
	4711-Capital Outlay on Flood Control Projects	Capital
45.	2402-Soil and Water Conservation				
	2415-Agricultural Research and Education				
	2216-Housing-01-Government Residential Buildings	Revenue
46.	2501-Special Programmes for Rural Development	Revenue
	6402-Loans for Soil and Water Con- servation	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
47.	2403-Animal Husbandry				
	2415-Agricultural Research and Education (Animal Husbandry)	} Revenue
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works		} Capital
	4403-Capital Outlay on Animal Husbandry				
	6403-Loans for Animal Husbandry				
48.	2404-Dairy Development				
	2216-Housing-01-Government Residential Buildings	} Revenue
	2415-Agricultural Research and Education				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
49.	2405-Fisheries	} Revenue
	2415-Agricultural Research and Education			
	2216-Housing-01-Government Residential Buildings			
	4216-Capital Outlay on Housing	} Capital
4405-Capital Outlay on Fisheries				
50.	2406-Forestry and Wild Life	} Revenue	5,48,300	...
	2415-Agricultural Research and Education			
	4406-Capital Outlay on Forests	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding									
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.							
51.	2515-Other Rural Development Programmes	}	Revenue	3,51,42,500	...	3,51,42,500					
	2216-Housing-01-Government Residential Buildings										
	2236-Nutrition										
	2401-Crop Husbandry										
	2501-Special Programmes for Rural Development										
	2505-Rural Employment										
	4216-Capital Outlay on Housing						}	Capital
	4515-Capital Outlay on Rural Development										
	6515-Loans for other Rural Development Programmes										

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
52.	2852-Industries	Revenue
	4885-Capital Outlay on Industries and Mineral	
	6885-Loans for other Engineering Industries	
	4860-Capital Outlay on Consumer Industries	Capital
	6885-Loans for other Industries and Minerals	
		
53.	2851-Village and Small Industries	Revenue
	2216-Housing-01-Government	
	4851-Capital Outlay on Village and Small Industries	Capital
	6851-Loans for Village and Small Industries	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
54.	2851-Village and Small Industries	Revenue	2,00,000	...	2,00,000
	2216-Housing-01-Government Residential Buildings				
	4216-Capital Outlay on Housing-01- Government Residential Building	Capital	3,00,000	...	3,00,000
	4851-Capital Outlay on Village and Small Industries				
55.	2853-Non-Ferrous Mining and Metallurgical Industries-02- Regulation and development of Mines	Revenue	68,400	...	68,400
	4216-Capital Outlay on Housing-01 Government Residential Buildings	Capital
	4853-Capital Outlay on Non-Ferrous Mining and Metallurgical Industries Non-Ferrous Metals				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
56.	3054-Roads and Bridges	Revenue
{	5054-Capital Outlay on Roads and Bridges	Capital	2,71,90,768	90,168	2,71,90,168
	3452-Tourism	Revenue
{	4059-Capital Outlay on Public Works (Tourism)	Capital
	57. 5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
58.	3606-Aid Materials and Equipment	Revenue
{	6003-Internal Debt. Of the State Government (<i>Charged</i>)	Capital
	6004-Loans and Advances from the Central Government (<i>Charged</i>)				
	59. 5465-Investment in General Financial and Training Institutions	Capital
	7610-Loans to Government	Capital
	Servants etc				
60.	7615-Miscellaneous Loans	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
61. 7810-Inter-State Settlement	Capital
62. 7999-Appropriation to Contingency Fund	Capital
Total		15,02,35,428	28,13,638	15,30,49,066

MEGHALAYA ACT 3 OF 1994

The Meghalaya Appropriation (Vote-on-Account) Act, 1994

(As passed by the Meghalaya Legislative Assembly)

(Received the Assent of the Government on the 30th March, 1994)(Published in the *Gazette of Meghalaya*, Extraordinary, issue dated 30th March, 1994)

An

Act

To provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the Services of a part of the financial year 1994-95

Be it enacted by the Legislature of the State of Meghalaya in the Forty-fifth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 1994 (2) It shall come into force on the first day of April 1994
Withdrawal of Rs. 1,94,49,43,900 from and out of the Consolidated Fund of Meghalaya for the financial year 1994-95	2	From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of rupees one hundred ninety four crores, forty nine lakhs forty-three thousand, nine hundred towards defraying the several charges which will come in the course of payment during the period of three months beginning on the first day of April, 1994 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the scheduled in relation to the Financial Year 1994-95

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliamentary/State/Union Territory legislature	Revenue	60,98,000	2,27,000	63,25,000
		Capital	2,25,000	...	2,25,000
	2058-Stationery and Printing 4058-Capital Outlay on printing and Stationery				
2.	2012-Governor	Revenue	6,250	21,93,750	22,00,000
3.	2013-Council of Ministers 2070-Other Administrative Services, etc.	Revenue	32,21,500	...	32,21,500
4.	2014-Administration of Justice	Revenue	26,83,250	5,66,750	32,50,500
5.	2015-Elections	Revenue	95,72,500	...	95,72,500

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
6.	2029-Land Revenue	Revenue	1,04,77,500	...	1,04,77,500				
	2245-Relief on account of Natural Calamities								
	2250-Other Social Services								
	3475-Other Social Economic Services								
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes					Capital	2,500	...	2,500
	6250-Loans for Other Social Services								
6401-Loans for Crop Husbandry						
7.	2030-Stamps and Registration	Revenue	4,87,500	...	4,87,500				
8.	2039-State Excise	Revenue	31,25,000	...	31,25,000				
9.	2040-Sales Tax	Revenue	31,34,750	...	31,34,750				
	2045-Other Taxes and Duties on Commodities and Services								

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
10.	2041-Taxes on vehicles	Revenue	1,04,00,500	...	1,04,00,500
	2070-Other Administrative Services-Purchase & Maintenance of Transport				
	3055-Road Transport	Capital	90,75,000	...	90,75,000
	5055-Capital Outlay on Roads Transport				
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	2,25,18,750	...	2,25,18,750
	2501-Special Programme for Rural Development				
	2801-Power 2810-Non-Conventional Sources of Energy	Capital	6,25,00,000	...	6,25,00,000
6801-Loans for Power Projects					
12.	2047-Other Fiscal Services	Revenue	1,37,500	...	1,37,500
	2048-Appropriation for reduction or avoidance of Debt	Revenue
	2049-Interest Payments	Revenue	...	10,36,22,400	10,36,22,400
	2051-Public Services Commission	Revenue	...	8,82,500	8,82,500
13.	2052-Secretariat General Services	Revenue	2,98,93,500	...	2,98,93,500
	2251-Secretariat Social Services				
	3451-Secretariat-Economic Services	Capital
5275-Capital Outlay on other					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
14.	2053-District Administration	Revenue	80,75,000	... 80,75,000
15.	2054-Treasury and Accounts Administration	Revenue	50,00,000	... 50,00,000
16.	{ 2055-Police 2070-Other Administrative Services-Fire Protection and Control 2216-Housing 4059-Capital Outlay on Public Works 4216-Capital Outlay on Housing	Revenue	41,10,44,22,500	25,000 10,44,47,500
		Capital	22,50,000	... 22,50,000
		Revenue	33,62,250	... 33,62,250
		Capital
		Revenue	75,00,000	... 75,00,000
18.	{ 2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing 4216-Capital Outlay on Housing	Capital	7,50,000	... 7,50,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
19.	2052-Secretariat-General Services			
	2059-Public Works ...	Revenue	5,58,96,000	... 5,58,96,000
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture			
	2216-Housing			
	4059-Capital Outlay on Public Works			
	4202-Capital Outlay on Education, Art and Culture			
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Housing	Capital	3,62,50,000	... 3,62,50,000
	4403-Capital Outlay on Animal Husbandry			
	4404-Capital Outlay on Dairy Development			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
20	2070-Other Administrative Services etc. Revenue	1,23,72,500	...	1,23,72,500	
	{ 4059-Capital Outlay on Public Works } Capital	
	2075-Miscellaneous General Services	
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture	Revenue	26,24,65,000	...	26,24,65,000
	2236-Nutrition				
	3425-Other Scientific Research				
21	3454-Census, Survey and Statistics				
	4202-Capital Outlay on Education, Art and Culture	Capital	32,50,000	...	32,50,000
	4204-Capital Outlay on Education, Sports, Art and Culture				
	6202-Loans for Education, Art and Culture				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
22.	2070-Other Administrative Services etc 2216-Housing	Revenue	60,60,000	...	60,60,000
23.	2070-Other Administrative Services etc	Revenue	18,09,000	...	18,09,000
24.	2071-Pension and other Retirement	Revenue	1,87,58,750	...	1,87,58,750
Benefits					
25.	2075-Miscellaneous General Services	Revenue	3,32,500	...	3,32,500
26.	2210-Medical and Public Health 2211-Family Welfare 4210-Capital Outlay on Medical and Public Health	Revenue	9,18,46,500	...	9,18,46,500
		Capital	1,01,25,000	...	1,01,25,000
27.	2215-Water Supply and Sanitation 2216-Housing 4215-Capital Outlay on Water Supply and Sanitation	Revenue	4,53,07,500	...	4,53,07,500
		Capital	6,80,37,500	...	6,80,37,500

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
28.	2216-Housing	Revenue	60,21,250	...	60,21,250
	4216-Capital Outlay on Housing				
	6216-Loans for Housing	Capital	32,66,250	...	32,66,250
29.	2216-Housing	Revenue	2,24,75,000	...	2,24,75,000
	2217-Urban Development				
	4216-Capital Outlay on Housing				
	4217-Capital Outlay on Urban Development	Capital	78,75,000	...	78,75,000
30.	2220-Information and Publicity	Revenue	43,00,000	...	43,00,000
31.	2230-Labour and Employment	Revenue	78,50,000	...	78,50,000
32.	3456-Civil Supplies	Revenue	38,95,250	...	38,95,250
	4408-Capital Outlay on Food Storage and Warehousing	Capital
33.	2235-Social Security and Welfare	Revenue
	6235-Loans for Social Security and Welfare	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
34.	2225-Welfare of S.CS., S.T.S and Other Backward Classes	Revenue	3,41,44,000	...	3,41,44,000
	2235- Social Security and Welfare				
	2236-Nutrition				
	4059-Capital Outlay on Public Works	Capital	2,81,000	...	1,81,000
	4235--Capital Outlay on Social Security and Welfare				
35.	2235- Social Security and Welfare	Revenue	2,07,500	...	2,07,500
36.	2075-Miscellaneous General Services	Revenue	2,46,250	...	2,46,250
	2234-Social Security and Welfare				
37.	2250-Other Social Services	Revenue	10,000	...	10,000
38.	3451-Secretariat Economic Services	Revenue	60,88,250	...	60,88,250
39.	2425-Co-operation	Revenue	1,02,48,750	...	1,02,48,750
	4425-Capital Outlay on Co-operation	Capital	1,10,55,000	...	1,10,55,000
	4435-Capital Outlay of other Agricultural Programmes				
6425-Loans for Co-operation					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	12,00,000	...	12,00,000
	4552-Capital Outlay on North Eastern Areas	Capital	2,27,50,000	...	2,27,50,000
41.	3454-Census, Surveys and Statistics	Revenue	34,34,750	...	34,34,750
42.	2216-Housing 3475-Other General Economic Services	Revenue	13,76,750	...	13,76,750

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.			
43.	2216-Housing	} Revenue	10,46,86,000	... 10,46,86,000			
	2401-Crop Husbandry						
	2408-Food Storage and Warehousing						
	2415-Agricultural Research and Education						
	2435-Other Agricultural Programmes						
	2702-Minor Irrigation						
	4216-Capital Outlay on Housing				} Capital	1,40,75,000	... 1,40,75,000
	4401-Capital Outlay on Crop Husban- dry						
	4416-Investment in Agricultural Financial Institutions						
	4702-Capital Outlay on Minor Irrigation						
4702-Capital Outlay on Irrigation							
6401-Loans for Crop Husbandry							

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	2701-Medium Irrigation-II-under Embankment and Drainage Wing P.W.D Medium Irrigation Projects	Revenue	10,15,000	...	10,15,000
		2711-Flood Control			
	4701-Capital Outlay on Medium Irrigation	Capital	89,50,000	...	89,50,000
			4711-Capital Outlay on Flood Control Projects		
45.	2216-Housing 2402-Soil and Water Conservation	Revenue	3,93,75,250	...	3,93,75,250
		2415-Agricultural Research and Education			
	46.	2501-Special Programmes for Rural Development	Revenue	80,75,500	...

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
47.	2216-Housing	Revenue	2,99,49,500	...	2,99,49,500
	2403-Animal Husbandry				
	2415-Agricultural Research and Education				
	4059-Capital Outlay on Public Works	Capital	50,000	...	50,000
	4403-Capital Outlay on Animal Husbandry				
	6403-Loans for Animal Husbandry				
48.	2216-Housing	Revenue	55,33,000	...	55,33,000
	2404-Dairy Development				
	2415-Agricultural Research and Education				
49.	2216-Housing	Revenue	68,07,500	...	68,07,500
	2405-Fisheries				
	2415-Agricultural Research and Education				
	4216-Capital Outlay on Housing	Capital	2,00,000	...	2,00,000
	4405-Capital Outlay on Fisheries				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
50.	2406-Forestry and Wild Life	Revenue	6,93,87,500	...	6,93,87,500
	2415-Agricultural Research and Education				
	4406-Capital Outlay on Forestry and Wild Life				
51.	2216-Housing	Revenue	5,66,40,250	...	5,66,40,250
	2236-Nutrition				
	2401-Crop Husbandry				
	2501-Special Programmes for Rural Development				
	2505-Rural Employment				
	2515-Other Rural Development Programmes	Capital	33,20,000	...	33,20,000
	2216-Capital Outlay on Housing				
	4515-Capital Outlay on Rural Development				
	6515-Loans for other Rural Development Programmes				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
52.	2852-Industries	Revenue	32,25,000	...	32,25,000
	4854-Capital Outlay on Cement and Non-Metallic Mineral				
	4885- Capital Outlay on Industries and Minerals	Capital	1,87,50,000	...	1,87,50,000
	4860-Capital Outlay on Consumer Industries				
	6885-Loans for other Industries and Minerals				
53.	2216-Housing	Revenue	1,07,02,500	...	1,07,02,500
	2851-Village and Small Industries				
	4851-Capital Outlay on Village and Small Industries	Capital	2,72,500	...	2,72,500
	6851-Loans for Village and Small Industries				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
54.	2216-Housing	Revenue	1,77,63,250	...	1,77,63,250
	2851-Village and Small Industries				
	4216-Capital Outlay on Housing				
	4851-Capital Outlay on Village and Small Industries				
55.	6851-Loans for Village and Small Industries	Capital	39,75,000	...	39,75,000
	2853-Non-Ferrous Mining and Metallurgical Industries				
	4216-Capital Outlay on Housing				
	4853-Capital Outlay on Mining and Metallurgical				
56.	3054-Roads and Bridges	Revenue	6,48,75,000	...	6,48,75,000
	5054-Capital Outlay on Roads and Bridges	Capital	13,01,75,000	...	13,01,75,000
57.	3452-Tourism	Revenue	32,00,000	...	32,00,000
	4059-Capital Outlay on Public Works				
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
58. 3606-Aid Materials and Equipments	Revenue
59. 5465-Investment in General Financial and Training Institutions	Capital
6003-Internal Debt. Of the State Government	Capital	10,60,80,250	...	10,60,80,250
6004-Loans and Advances from the Central Government	Capital	...	3,34,57,500	3,34,57,500
60. 7610-Loans to Government Servants etc	Capital	1,62,50,000	...	1,62,50,000
61. 7615-Miscellaneous Loans	Capital
62. 7810-Inter-State Settlement	Capital
63. 7999-Appropriation to Contingency Fund	Capital
Total		169,78,88,750
				24,70,55,150
				194,49,43,900

MEGHALAYA ACT 4 OF 1994

The Meghalaya Appropriation (No. II) Act, 1994

(As passed by the Meghalaya Legislative Assembly)

(Received the Assent of the Government on the 17th May, 1994)(Published in the *Gazette of Meghalaya*, Extraordinary, issue dated 17th May, 1994)

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the Services of a part of the financial year ending on the thirty first day of March, 1995

Be it enacted by the Legislature of the State of Meghalaya in the Forty-fifth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1994 (2) It shall deemed to have come into force on the first day of April 1994
Withdrawal of Rs. 777,97,75,600 from and out of the Consolidated Fund of Meghalaya for the financial year 1994-95	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum specified in column (3) of the Scheduled to the Meghalaya Appropriation (Vote-on-Account) Act, 1994 to the sums of rupees seven hundred seventy seven crores, ninety seven lakhs seventy five thousand, six hundred towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first day of march, 1995 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be drawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the schedule in relation to the said year.

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	{ 2011-Parliamentary/State/Union Territory legislature 2058-Stationery and Printing 4058-Capital Outlay on printing and Stationery }	Revenue	2,43,92,000	9,08,000	2,53,00,000
		Capital	9,00,000	...	9,00,000
2.	2012-Governor	Revenue	25,000	87,75,000	88,00,000
3.	{ 2013-Council of Ministers 2070-Other Administrative Services, etc. }	Revenue	1,28,86,000	...	1,28,86,000
4.	2014-Administration of Justice	Revenue	1,97,33,000	22,67,000	1,30,00,000
5.	2015-Elections	Revenue	3,82,90,000	...	3,82,90,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
6.	2029-Land Revenue	Revenue	4,19,10,000	...	4,19,10,000				
	2245-Relief on account of Natural Calamities								
	2250-Other Social Services								
	3475-Other Social Economic Services								
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes					Capital	10,000	...	10,000
	6250-Loans for Other Social Services								
6401-Loans for Crop Husbandry						
7.	2030-Stamps and Registration	Revenue	19,50,000	...	19,50,000				
8.	2039-State Excise	Revenue	1,25,00,000	...	1,25,00,000				
9.	2040-Sales Tax	Revenue	1,25,39,000	...	1,25,39,000				
	2045-I-Other Taxes and Duties on Commodities and Services								

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
10.	2041-Taxes on vehicles	Revenue	4,16,02,000	...	4,16,02,000
	2070-Other Administrative Services etc				
	3055-Road Transport	Capital	3,63,00,000	...	3,63,00,000
	5055-Capital Outlay on Roads Transport				
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	9,00,75,000	...	9,00,75,000
	2501-Special Programme for Rural Development				
	2801-Power	Capital	25,00,00,000	...	25,00,00,000
	2810-Non-Conventional Sources of Energy				
12.	6801-Loans for Power Projects	Revenue	5,50,000	...	5,50,000
13.	2052-Secretariat General Services	Revenue	11,95,74,000	...	11,95,74,000
	2251-Secretariat Social Services				
	3451-Secretariat-Economic Services	Capital
	5275-Capital Outlay on other Communication Services				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
14.	2053-District Administration	Revenue	3,23,00,000	... 3,23,00,000	
15.	2054-Treasury and Accounts Administration	Revenue	2,00,00,000	... 2,00,00,000	
16.	2055-Police	} Revenue	41,76,90,000	1,00,000	41,77,90,000
	2070-Other Administrative Services etc.				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4216-Capital Outlay on Housing	} Capital	90,00,000	... 90,00,000	
17.	2056-Jails	Revenue	1,34,49,000	... 1,34,49,000	
	4059-Capital Outlay on Public Works	Capital	
18.	2058-Stationery and Printing	} Revenue	3,00,00,000	... 3,00,00,000	
	4058-Capital Outlay on Stationery and Printing				
	4216-Capital Outlay on Housing				} Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
19.	2052-Secretariat-General Services	Revenue	22,35,84,000	... 22,35,84,000
	2059-Public Works ...			
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture			
	2216-Housing			
	4059-Capital Outlay on Public Works			
	4202-Capital Outlay on Education, Art and Culture			
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Housing-01 Government Residential Building (in-charge P.W.D)			
4403-Capital Outlay on Animal Husbandry				
4404-Capital Outlay on Dairy Development				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
20	2070-Other Administrative Services etc. Revenue	4,94,90,000	...	4,94,90,000
	{ 4059-Capital Outlay on Public Works } Capital
	2075-Miscellaneous General Services
	2202-General Education			
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture	Revenue 1,04,98,60,000	...	1,04,98,60,000
	2236-Nutrition			
	3425-Other Scientific Research			
21	3454-Census, Survey and Statistics			
	4202-Capital Outlay on Education, Art and Culture	Capital 1,30,00,000	...	1,30,00,000
	4204-Capital Outlay on Education, Sports, Art and Culture			
	6202-Loans for Education, Art and Culture			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
22.	2070-Other Administrative Services etc 2216-Housing	Revenue	2,42,40,000	... 2,42,40,000
23.	2070-Other Administrative Services etc	Revenue	72,36,000	... 72,36,000
24.	2071-Pension and other Retirement	Revenue	7,50,35,000	... 7,50,35,000
Benefits				
25.	2075-Miscellaneous General Services	Revenue	13,30,000	... 13,30,000
26.	2210-Medical and Public Health 2211-Family Welfare 4210-Capital Outlay on Medical and Public Health	Revenue	36,73,86,000	... 36,73,86,000
		Capital	4,05,00,000	... 4,05,00,000
27.	2215-Water Supply and Sanitation 2216-Housing 4215-Capital Outlay on Water Supply and Sanitation 4216-Capital Outlay on Housing	Revenue	18,12,30,000	... 18,12,30,000
		Capital	27,21,50,000	... 27,21,50,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
28.	2216-Housing	} Revenue	2,40,85,000	...	2,40,85,000
	4216-Capital Outlay on Housing				
	6216-Loans for Housing	} Capital	1,30,65,000	...	1,30,65,000
29.	2216-Housing	} Revenue	8,99,00,000	...	8,99,00,000
	2217-Urban Development				
	4216-Capital Outlay on Housing				
	4217-Capital Outlay on Urban Development	} Capital	3,15,00,000	...	3,15,00,000
30.	2220-Information and Publicity	Revenue	1,72,00,000	...	1,72,00,000
31.	2230-Labour and Employment	Revenue	3,14,00,000	...	3,14,00,000
32.	3456-Civil Supplies	Revenue	1,55,81,000	...	1,55,81,000
	4408-Capital Outlay on Food Storage and Warehousing	} Capital
33.	2235-Social Security and Welfare	Revenue
	6235-Loans for Social Security and Welfare	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
34.	2225-Welfare of Scheduled Tribes, Schedule Caste and Other Back- ward Classes	Revenue	13,65,76,000	...	13,65,76,000				
	2235- Social Security and Welfare								
	2236-Nutrition (Social Welfare)	Capital	11,24,000	...	11,24,000				
	4059-Capital Outlay on Public Works								
4235--Capital Outlay on Social Security and Welfare									
35.	2235- Social Security and Welfare	Revenue	8,30,000	...	8,30,000				
36.	2075-Miscellaneous General Services					
	2234-Social Security and Welfare	Revenue	9,85,000	...	9,85,000				
37.	2250-Other Social Services	Revenue	40,000	...	40,000				
38.	3451-Secretariat Economic Services	Revenue	2,43,53,000	...	2,43,53,000				
39.	2425-Co-operation	Revenue	4,09,95,000	...	4,09,95,000				
	4425-Capital Outlay on Co-operation								
	4435-Capital Outlay of other Agricultural Programmes					Capital	4,42,20,000	...	4,42,20,000
	6425-Loans for Co-operation								

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	48,00,000	...	48,00,000
	4552-Capital Outlay on North Eastern Areas	Capital	9,10,00,000	...	9,10,00,000
41.	3454-Census, Surveys and Statistics	Revenue	1,37,39,000	...	1,37,39,000
42.	2216-Housing	} Revenue	55,07,000	...	55,07,000
	3475-Other General Economic Services				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
43.	2216-Housing			
	2401-Crop Husbandry			
	2408-Food Storage and Warehousing			
	2415-Agricultural Research and Education	Revenue	41,87,44,000	... 41,87,44,000
	2435-Other Agricultural Programmes			
	2702-Minor Irrigation			
	2250-Other Social Services			
	2702-Minor Irrigation			
	4216-Capital Outlay on Housing			
	4401-Capital Outlay on Crop Husban- dry			
	4416-Investment in Agricultural Financial Institutions	Capital	5,63,00,000	... 5,63,00,000
	4702-Capital Outlay on Minor Irrigation			
	6401-Loans for Crop Husbandry			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	2701-Medium Irrigation-II-Works under Embankment and Drainage Wing P.W.D Medium Irrigation Projects	Revenue	40,60,000	...	40,60,000
	2711-Flood Control				
	4701-Capital Outlay on Medium Irrigation				
	4711-Capital Outlay on Flood Control Projects	Capital	3,58,00,000	...	3,58,00,000
45.	2216-Housing				
	2402-Soil and Water Conservation	Revenue	15,75,01,000	...	15,75,01,000
	2415-Agricultural Research and Education				
46.	2501-Special Programmes for Rural Development	Revenue	3,22,30,000	...	3,22,30,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
47.	2216-Housing	Revenue	11,97,98,000	...	11,97,98,000
	2403-Animal Husbandry				
	2415-Agricultural Research and Education				
	4059-Capital Outlay on Public Works	Capital	2,00,000	...	2,00,000
	4403-Capital Outlay on Animal Husbandry				
	6403-Loans for Animal Husbandry				
48.	2216-Housing	Revenue	2,21,32,000	...	2,21,32,000
	2404-Dairy Development				
	2415-Agricultural Research and Education				
49.	2216-Housing	Revenue	2,72,30,000	...	2,72,30,000
	2405-Fisheries				
	2415-Agricultural Research and Education				
	4216-Capital Outlay on Housing	Capital	8,00,000	...	8,00,000
	4405-Capital Outlay on Fisheries				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
50.	2406-Forestry and Wild Life	Revenue	17,75,50,000	...	17,75,50,000				
	2415-Agricultural Research and Education								
	4406-Capital Outlay on Forestry and Wild Life					Capital	25,00,000	...	25,00,000
51.	2216-Housing	Revenue	22,65,61,000	...	22,65,61,000				
	2236-Nutrition								
	2401-Crop Husbandry								
	2501-Special Programmes for Rural Development								
	2505-Rural Employment								
	2515-Other Rural Development Programmes								
	2216-Capital Outlay on Housing								
	4515-Capital Outlay on Rural Development					Capital	1,32,80,000	...	1,32,80,000
	6515-Loans for other Rural Development Programmes								

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
52.	2582-Industries	Revenue	1,29,00,000	...	1,29,00,000				
	4854-Capital Outlay on Cement and Non-Metallic Mineral								
	4885- Capital Outlay on Industries and Minerals								
	6885-Loans for other Industries and Minerals					Capital	7,50,00,000	...	7,50,00,000
53.	2216-Housing	Revenue	4,28,10,000	...	4,28,10,000				
	2851-Village and Small Industries								
	4851-Capital Outlay on Village and Small Industries					Capital	10,90,000	...	10,90,000
	6851-Loans for Village and Small Industries								
54.	2216-Housing	Revenue	7,10,53,000	...	7,10,53,000				
	2851-Village and Small Industries								
	4216-Capital Outlay on Housing								
	4851-Capital Outlay on Village and Small Industries					Capital	1,59,00,000	...	1,59,00,000
	6851-Loans for Village and Small Industries								

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
55.	2853-Non-Ferrous Mining and Metallurgical Industries 4216-Capital Outlay on Housing 4853-Capital Outlay on Mining and Metallurgical	Revenue	2,18,00,000	...	2,18,00,000	
		Capital	1,52,00,000	...	1,52,00,000	
56.	3054-Roads and Bridges 5054-Capital Outlay on Roads and Bridges	Revenue	25,95,00,000	...	25,95,00,000	
		Capital	52,07,00,000	...	52,07,00,000	
57.	3452-Tourism 4059-Capital Outlay on Public Works 5275-Capital Outlay on other Communication Services 5452-Capital Outlay on Tourism 7452-Loans for Tourism	Revenue	1,28,00,000	...	1,28,00,000	
		Capital	2,65,00,000	...	2,65,00,000	
58.	3606-Aid Materials and Equipments	Revenue	
59.	5465-Investment in General Financial and Training Institutions	Capital	
60.	7610-Loans to Government Servants etc	Capital	6,50,00,000	...	6,50,00,000	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
61.	7615-Miscellaneous Loans Capital
62.	7810-Inter-State Settlement Capital
63.	7999-Appropriation to Contingency Capital
	Fund			
	2049-Interest Payments Revenue	... 41,44,89,600	41,44,89,600	41,44,89,600
	6003-Internal Debt. Of the State Capital	... 42,43,21,000	42,43,21,000	42,43,21,000
	Government			
	6004-Loans and Advances from the Central Government Capital	... 13,38,30,000	13,38,30,000	13,38,30,000
	2048-Appropriation for Reduction or Avoidance of Debt. Revenue
	2051-Public Service Commission Revenue	... 35,30,000	35,30,000	35,30,000
	Total 679,15,55,000	98,82,20,600	777,97,75,000

MEGHALAYA ACT 5 OF 1994

The Meghalaya Finance Act, 1994

(As passed by the Meghalaya Legislative Assembly)

(Received the Assent of the Government on the 18th May, 1994)(Published in the *Gazette of Meghalaya*, Extraordinary, issue dated 18th May, 1994)

An

Act

To give effect to the financial proposals of the Government of Meghalaya for the Financial Year 1994-95

Be it enacted by the Legislature of the State of Meghalaya in the Forty-fifth Year of the Republic of India as follows:-

CHAPTER-I**Preliminary**

Short title and Commencement	1	(1) This Act may be called the Meghalaya Finance Act, 1994 (2) It shall be deemed to have come into force on the first day of April 1994
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CHAPTER-II**Tax on Petroleum and Petroleum Products**

Amendment of Section 3 of Act IX of 1956	2	In Section 3 of the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants) Taxation Act (Assam Act IX of 1956 as adapted and amended by Meghalaya), in sub-section (1)- (a) For items (i), (ii), (iii), (iv) and (v) the following shall be substituted namely- <table> <tr> <td>“(i) Motor spirit including Petrol (but excluding motor spirit used as fuel for aircrafts, diesel oil and other internal combustion oil).</td> <td>... Five paise in the rupee.</td> </tr> <tr> <td>“(ii) Lubricants</td> <td>... Five paise in the rupee.</td> </tr> </table>	“(i) Motor spirit including Petrol (but excluding motor spirit used as fuel for aircrafts, diesel oil and other internal combustion oil).	... Five paise in the rupee.	“(ii) Lubricants	... Five paise in the rupee.
“(i) Motor spirit including Petrol (but excluding motor spirit used as fuel for aircrafts, diesel oil and other internal combustion oil).	... Five paise in the rupee.					
“(ii) Lubricants	... Five paise in the rupee.					

“(iii) Diesel oil and other internal combustion oils but excluding petrol. ... Four paise in the rupee.
 “(v) crude oil ... One paise in the rupee”.

(b) After the existing item (vii), the following new items (viii) and (ix) shall be added, namely-

“(viii) Motor spirit used as fuel for air craft including aviation turbine fuel ... twenty paise in the rupee”.
 “(ix) polyester staple fibre (PSF) and dimethyle tetraphthalate (BMT) acrylic fibre ... one paise in the rupee”

CHAPTER-III

PURCHASES TAX

Amendment of section 3 of Act XIX of 1967

In the Meghalaya Purchase Tax Act (Assam Act XIX of 1967 and adapted and amended by Meghalaya)-

i) In section 3, sub-section (2), after the existing proviso, the following shall be added as a new proviso, namely-

“Provided further that no tax shall be leviable where the last purchase of the taxable goods by a dealer is for sale by him to consumers within the State”.

ii) In the Schedule thereto-

(a) Against item 5, for the figure and words “50 paise per rupee value” the figure and words “60 paise per rupee value” shall be substituted.

(b) After the existing item 10, the following shall be added as new item 11, namely-

“11. Lime and Lime-stane ... 10 paise in the rupee

CHAPTER-IV**Tax on Luxuries**

Amendment of section 3 of Act 8 of 1991	4	In the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Act, 1991, in sub-section (1) of section 3, against-
		<ul style="list-style-type: none"> i) Item (b), for the figure and words "10 percent" the figure and words "5 percent"; ii) Item (c), for the figure and words "12 ½ percent", the figure and words "6 ½ percent"; iii) Item (d), for the figure and words "15 percent", the figure and words "7 ½ percent"; iv) Item (e) for the figure and words "17 ½ percent", the figure and words "9 percent". v) Item (f), for the figure and words "20 percent", the figure and words "10 percent", shall be substituted.

CHAPTER-V**Tax on Motor Vehicles**

Amendment of Part A of the Schedule to Act IX of 1936	3	In Part A of the Schedule to the Meghalaya Motor Vehicles Taxation Act (Assam Act IX of 1936 as adapted by Meghalaya) hereinafter referred to as the principal Act)-
		<ul style="list-style-type: none"> (a) In Article IIIB, for items (ii) and (iii), the following shall be substituted, namely-
		<p>“(ii) An additional tax of each person 32 8 in excess of six which a vehicle is designed to carry.</p> <p>“(iii) An additional tax for every ½ 76 19” metric tonnes or part thereof of authorised load of goods</p>

(b) In Article III C, for items (i), (ii) and (iii), the following shall be substituted, namely-

“(i) Not exceeding 2 metric tonnes in weight	96	24
“(ii) Exceeding 2 metric tonnes but not exceeding 3 1/2 metric tonnes in weight.	192	48
“(iii) Exceeding 3 1/2 metric tonnes in weight	380	95”

(c) In Article III D, for items (i), (ii) and (iii), the following shall be substituted, namely-

“(i) Light trailer	96	24
“(ii) Medium trailer	172	43
“(iii) Heavy trailer	380	95”

(d) In Article III E, for items (i), (ii) and (iii), the following shall be substituted, namely-

“(i) Light (not exceeding 3 metric tonnes in weight)	96	24
“(ii) Medium (exceeding 3 metric tonnes but not exceeding 5 metric tonnes)	192	48
“(iii) Heavy (exceeding 5 metric tonnes)	380	95”

6 In Part B of the Schedule to the Principal Act.

(a) In Article Iv A, for items (i), (ii), (iii), (iv) and (v), the following shall be substituted and thereafter a new item (vi) shall be added namely-

“(i) Taxi cab	376	94
“(ii) Station Wagon and Omni bus	568	142
“(iii) State Transport car	568	142
“(iv) Tourist taxi	1192	298
“(v) Auto-rickshaw	152	38
“(vi) Jeep	232	5

(b) In Article IV B, for item (i), the following shall be substituted, namely-

“(i) For every seat	60	15
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(c) In Article VI A, for items (i) and (ii), the following shall be substituted, namely-

“(i) For every seat	60	15
“(ii) An additional tax for every ½ thereof of authorised load of goods	144	36”

(d) In Article VII, for items (i), (ii) and (iii), the following shall be substituted, namely-

“(i) Not exceeding 2 metric tonnes in weight	244	61
“(ii) Exceeding 2 metric tonnes but not exceeding 3 ½ metric tonnes in weight	476	119
“(iii) Exceeding 3 ½ metric tonnes in weight	684	171”

(e) In Article VIII, for items (i), (ii) and (iii), the following shall be substituted, namely-

“(i) Light trailer	192	48
“(ii) Medium trailer	380	95
“(iii) Heavy trailer	656	164”

(f) In Article X, for items (i), (ii) and (iii), the following shall be substituted, namely-

“(i) Light (not exceeding 3 metric 244 61
tonnes in weight)

“(ii) Medium (exceeding 3 metric 476 119
tonnes but not exceeding 5 metric
tonnes)

“(iii) Heavy (Exceeding 5 metric 684 171”
tonnes)

MEGHALAYA ACT 6 OF 1994

THE MEGHALAYA 9 TAKING OVER OF DISTRICT COUNCIL LOWER
PRIMARY SCHOOLS ACT, 1993

(As passed by the Meghalaya Legislative Assembly)

(Received the Assent of the Government on the 2nd May, 1994)(Published in the *Gazette of Meghalaya*, Extraordinary, issue dated 2nd June, 1994)

An

Act

**To provide for the taking over of Primary Schools of the District Councils in Meghalaya
by the State Government and for matters connected therewith**

Be it enacted by the Legislature of the State of Meghalaya in the Forty-fourth Year of the Republic of India as follows:-

Short title and commencement	1	<p>(1) This Act may be called the Meghalaya (Taking over of District Council Lower Primary Schools) Act, 1993</p> <p>(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different autonomous district</p>
Definition	2	<p>In this Act, unless there is anything repugnant to the context:-</p> <p>(a) “Act” means the Meghalaya (Taking over of District Council Lower Primary Schools) Act 1993</p> <p>(b) “appointed day” means the date appointed by the State Government under sub-section (2) of section 1;</p> <p>(c) “autonomous district” means the autonomous district, as the case may be of Khasi Hills, Garo Hills or Jaintia Hills;</p> <p>(d) “cut-off-date” means the cut-off date referred to in section 4;</p> <p>(e) “DCLP School” means any Lower Primary School including a Junior Basic School managed by the District Council;</p> <p>(f) “District Council” means a District Council in the State of Meghalaya constituted under the Sixth Schedule to the Constitution;</p> <p>(g) “section” means a section of the Act;</p>

- (h) "State Government" means the Government of the State of Meghalaya; and
- (i) "taking over" means the taking over of DCLP Schools by the State Government as referred to in section 3;
- Taking over of DCLP Schools 3
- (1) On and from the appointed day all DCLP Schools in the autonomous districts shall stand taken over by and vest in the State Government.
- (2) On the taking-over of the schools under sub-section (1) the liability on account of-
- (a) Salary and allowances, including any arrear thereof, of a teacher who immediately before the twentieth day of December, 1993 is a teacher of such school shall pass on the State Government; and
- (b) Gratuity and pensionary benefits of a DCLP school teacher, including any arrear thereof, for any period commencing from the cut-date shall be borne by the State Government.
- (3) The provisions of clauses (a) and (b) of sub-section (2) shall also apply to DCLP school teacher who is deputed or transferred by the State Government to serve in a school not being a DCLP school.
- Cut-off-date 4
- For calculating the length of service of a DLCP school teacher for the purpose of gratuity, pension, retirement benefits and for the purposes of this Act the State Government may by order fix a cut-off date which shall not be date later than the twentieth day of December, 1993 and different cut-off dates may be fixed for different autonomous districts.
- Conditions of service of the teachers 5
- Notwithstanding anything contained in any act or rules for the time being in force the State Government may, by notification in the Official Gazette, make rules to provide for the conditions of service of the teachers referred to in sub-sections (2) and (3) of section 3 and of such teachers who had at any time between the cut-off date and the appointed day retired or otherwise ceased to be in service otherwise than by resignation, dismissal or removal and such rules may provide for-
- (a) Leave and the grant of leave;
- (b) Pay structure and the formula for fixation of pay, gratuity and pension.
- (c) Criteria for fixing the seniority interse;
- (d) Age of retirement; and
- (e) Any other matter relating and the conditions of service of the teachers.

- Managing Committee 6
- (1) A managing committee consisting of not more than ten members may be constituted by a village authority or durbar and such a managing committee shall require approval of the State Government and, unless so approved, shall not be deemed to have been validity constituted.
 - (2) The State Government may nominate two of its officer to be *ex-officio* members of a managing committee referred to in sub-section (1)
 - (3) In case a managing committee is not constituted as referred to in sub-section (1) the State Government shall constituted such a committee with members as it may deem fit to nominate.
 - (4) Notwithstanding anything contained in this section the State Government may, in the interest of the school at any time dissolve and reconstitute or direct that a managing committee be reconstituted.
 - (5) The State Government may from time to time give directions to a managing committee for managing the affairs of the school and the committee shall comply with such directions.
 - (6) Subject to the provisions of sub-section (5) the properties, moveable and immovable, and other assets of a school so taken-over shall be managed and administered by the managing committee of the school.
 - (7) The State Government may delegate all or any of the powers under sub-sections (2), (3), (4) and (5) to an officer not below the rank of a Deputy Inspector of schools.
- Act not to apply to minority and private schools 7
- For the removal of doubt, nothing in this Act shall apply to a minority school or a private school
- Provided that nothing in this section shall be construed as barring the enforcement in such schools of the rules, regulations or orders relating to the payment of salaries of the teachers and their educational qualifications, the maintenance of discipline and standard of education and observance of the conditions relating to grants as may be made by the State Government.
- Explanation-** In this section-
- i) 'minority school' means a lower primary school established and managed by minorities whether religious or linguistic; and
 - ii) 'private school' means a lower primary school which is established and managed by a private individual or individuals or a body of them or by a village authority by whatever name called.

Power to make rules 8 Notwithstanding anything contained in section 5 the State Government may, by notification in Official Gazette, make rules for generally carrying out the purposes of this Act.

MEGHALAYA ACT 7 OF 1994

The Meghalaya Electricity Duty (Amendment) Act, 1994

(As passed by the Meghalaya Legislative Assembly)

(Received the Assent of the Government on 3rd October, 1994)

(Published in the *Gazette of Meghalaya*, Extraordinary, issue dated 4th October, 1994)

An

Act

Further to amend the Meghalaya Electricity Duty Act.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-fifth Year of the Republic of India as follows:-

Short title	1	This Act may be called the Meghalaya Electricity Duty (Amendment) Act, 1994
Amendment of Section 3 of Act XXX of 1964	2	<p>In section 3 of the Meghalaya Electricity Duty Act (Assam Act XXX of 1964 as adapted and amended by Meghalaya), after sub-section (1), the following new provision shall be inserted namely:-</p> <p>“Provided that for energy, supplied with effect from the first day of August, 1993 for purposes of domestic consumption within the State, the duty shall be reduced and deemed always to have been so reduced by one paise per unit of energy so supplied”.</p>

MEGHALAYA ACT 8 OF 1994

The Meghalaya Appropriation (No. III) Act, 1994

(As passed by the Meghalaya Legislative Assembly)

(Received the Assent of the Government on the 3rd October, 1994)(Published in the *Gazette of Meghalaya*, Extraordinary, issue dated 4th October, 1994)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the Services of the Financial Year 1994-95

Be it enacted by the Legislature of the State of Meghalaya in the Forty-fifth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. III) Act, 1994
Withdrawal of Rs. 4,99,82,791 from and out of the Consolidated Fund of Meghalaya	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of rupees four crores, ninety nine lakhs eighty-two thousand, seven hundred ninety one towards defraying the several charges which will come in the course of payment during the financial year 1994-95 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliamentary/State/Union Territory legislature	Revenue
	2058-Stationery and Printing	Capital
	4058-Capital Outlay on printing and Stationery	
2.	2012-Governor	Revenue	...	11,12,810	11,12,810
3.	2013-Council of Ministers	Revenue
	2070-Other Administrative Services, etc.	
4.	2014-Administration of Justice	Revenue
5.	2015-Elections	Revenue

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
6.	2029-Land Revenue	Revenue
	2245-Relief on account of Natural Calamities			
	2250-Other Social Services			
	3475-Other General Economic Services			
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	Capital
	6250-Loans for Other Social Services			
6401-Loans for Crop Husbandry				
7.	2030-Stamps and Registration	Revenue
8.	2039-State Excise	Revenue
9.	2040-Sales Tax	Revenue
	2045-I-Other Taxes and Duties on Commodities and Services			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
10.	2041-Taxes on vehicles	Revenue	
	2070-Other Administrative Services-Purchase & Maintenance of Transport				
	3055-Road Transport	Capital	
	5055-Capital Outlay on Roads Transport				
11.	2045-Other Taxes and Duties on Commodities and Services-II	Revenue	
	-Inspectorate of Electricity				
	2501-Special Programmes for Rural Development-Integrated Rural Energy Programme	Capital	
	2801-Power				
2810-Non-Conventional Sources of Energy	Capital		
6801-Loans for Power Projects					
12.	2047-Other Fiscal Services	Revenue	
	2048-Appropriation for Reduction or Avoidance of debt	Revenue	
	2049-Interest Payments	Revenue	
	2051-Public Services Commission	Revenue	
	2052-Secretariat General Services	Revenue	5,43,519	...	5,43,519
2251-Secretariat Social Services					
3451-Secretariat-Economic Services					
14.	2053-District Administration	Revenue	
15.	2054-Treasury and Accounts Administration	Revenue	4,75,000	...	4,75,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding						
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.				
16.	2055-Police	} Revenue			
	2070-Other Administrative Services- Fire Protection and Control							
	2216-Housing-01-Government Residential Buildings							
	4059-Capital Outlay on Public Works (Police)							
	4216-Capital Outlay on Housing (Police)					} Capital
2056-Jails	} Revenue				
4059-Capital Outlay on Public Works (Jails)					} Capital			
2058-Stationery and Printing	} Revenue				
4058-Capital Outlay on Stationery and Printing								
4216-Capital Outlay on Housing-01 Government Residential Buildings					} Capital

SCHEDULE-contd.

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
19.	2052-Secretariat-General Services-II Public Works Department Secretariat 2059-Public Works ... 2202-General Education 2203-Technical Education Buildings 2204-Sports etc, Buildings 2205-Art and Culture 2210-Medical and Public Health 2216-Housing-01-Government Residential Buildings (in-charge (P.W.D)	Revenue

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
19.	4059-Capital Outlay on Public Works			
	4202-Capital Outlay on Education, Sports, etc			
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Housing-01 Government Residential Building (in-charge P.W.D)	Capital
	4403-Capital Outlay on Animal Husbandry			
	4404-Capital Outlay on Dairy Development			
20.	2070-Other Administrative Services			
	-1-Civil Defence and Home Guards	Revenue
	4059-Capital Outlay on Public Works (Civil Defence and Home Guards)	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
21/	2075-Miscellaneous General Services			
	-104-Pension and Awards in consideration of Distinguish Services			
	2202-General Education			
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture	Revenue
	2236-Nutrition			
	3425-Other Scientific Research			
	3454-Census, Survey and Statistics			
	4202-Capital Outlay on Education, Sports, Art and Culture	Capital
6202-Loans for Education, Sports, Art and Culture				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
22.	2070-Other Administrative Services -IV-Guest Houses, Government Hostels, etc.				
	2216-Housing-01-Government Residential Buildings (i/c GAD)	Revenue	96,426	...	96,426
	4059-Capital Outlay on Public Works (i/c GAD)	Capital
23.	2070-Other Administrative Services -V-Training, Vigilance, Adminis- tration of Citizenship Act etc.	Revenue	1,38,000	...	1,38,000
24.	2071-Pension and other Retirement Benefits	Revenue
25.	2070-Other Administrative Services -VI-State Lotteries. 2075-Miscellaneous General Services	Revenue
26.	2210-Medical and Public Health 2211-Family Welfare 4210-Capital Outlay on Medical and Public Health 4216-Capital Outlay on Family Welfare	Revenue
		Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
27.	2215-Water Supply and Sanitation	Revenue	...	94,00,000	94,00,000
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	Capital
	4216-Capital Outlay on Housing -01-Government Residential Buildings				
6215-Loans for Water Supply and Sanitation					
28.	2216-Housing	Revenue
	4216-Capital Outlay on Housing				
	6216-Loans for Housing	Capital
29.	2217-Urban Development	Revenue
	4216-Capital Outlay on Housing				
30.	4217-Capital Outlay on Urban Development	Capital
	2220-Information and Publicity	Revenue

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
31.	2230-Labour and Employment -01-Labour 2230-Labour and Employment -01-(A)-Inspectorate of Facto- ries and Steam Boilers 2230-Labour and Employment-02- Employment-03-Training	Revenue
	3456-Civil Supplies 2408-Food Storage and Warehousing	Revenue	1,55,81,000	1,55,81,000
32.	4408-Capital Outlay on Food Storage and Warehousing	Capital
33.	2235-Social Security and Welfare 01-Rehabilitation 6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Revenue Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
34.	2225-Welfare of Scheduled Tribes, Schedule Caste and Other Back- ward Classes	Revenue
	2235- Social Security and Welfare	Capital
	2236-Nutrition (Social Welfare)				
	4059-Capital Outlay on Public Works (Social Welfare)				
35.	2235- Social Security and Welfare -60-Other Social Security and Welfare Programmes	Revenue	32,888	...	32,888
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital
36.	2235- Social Security and Welfare-E -60-Other Social Security and Welfare Programmes	Revenue
	2075-Miscellaneous General Services -104-Pension & Awards in consi- deration of distinguish services				
37.	2250-Other Social Services	Revenue
38.	3451-Secretariat Economic Services	Revenue
	-II-Planning Board and attached Offices				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
39.	2425-Co-operation	} Revenue
	4425-Capital Outlay on Co-operation	
	4435-Capital Outlay of other Agricultural Programmes	} Capital
	6425-Loans for Co-operation	
40.	2552-North Eastern Areas	Revenue	1,31,20,000	...	1,31,20,000
	4552-Capital Outlay on North Eastern Areas	} Capital
	6552-Loans for North Eastern Areas	
41.	3454-Census, Surveys and Statistics -02-Surveys and Statistics	Revenue
42.	3475-Other General Economic Services-Regulation of Weight and Measures	} Revenue
	2216-Housing-01-Government Residential Buildings	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
43.	2401-Crop Husbandry	Revenue
	2408-Food Storage and Warehousing			
	2415-Agricultural Research and Education			
	2435-Other Agricultural Programmes			
	2702-Minor Irrigation			
	2250-Other Social Services	Capital
	2216-Housing			
	4401-Capital Outlay on Crop Husban- dry			
	4702-Capital Outlay on Minor Irrigation			
	4416-Investment in Agricultural Financial Institutions			
6401-Loans for Crop Husbandry				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	2701-Medium Irrigation-II- under Embankment and Drainage Wing P.W.D Medium Irrigation Project	Revenue
			2711-Irrigation, Navigation Drainage and Flood Control projects
	4701-Capital Outlay on Medium Irrigation	Capital
			4711-Capital Outlay on Flood Control Projects
45.	2402-Soil and Water Conservation	Revenue
			2415-Agricultural Research and Education
	2216-Housing-01-Government Resi- dential Buildings	
46.	2501-Special Programmes for Rural Development	Revenue	1,00,00,000	...	1,00,00,000
	6402-Loans for Soil and Water Conservation	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
47.	2403-Animal Husbandry	} Revenue
	2415-Agricultural Research and Education			
	2216-Housing-01-Government Residential Buildings			
	4059-Capital Outlay on Public Works	} Capital
	4403-Capital Outlay on Animal Husbandry			
	6403-Loans for Animal Husbandry			
48.	2404-Dairy Development	} Revenue
	2216-Housing-01-Government Residential Buildings			
	2415-Agricultural Research and Education			
49.	2405-Fisheries	} Revenue
	2415-Agricultural Research and Education			
	2216-Housing-01-Government Resi- dential Buildings	} Capital
	4216-Capital Outlay on Housing			
	4405-Capital Outlay on Fisheries			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
50.	2406-Forestry and Wild Life and Education Forests	} Revenue	...	10,172	10,172
	2415-Agricultural Research and Education	
	4406-Capital Outlay on Forest	
51.	2515-Other Rural Development Programmes	} Revenue
	2216-Housing-01-Government Residential Buildings	
	2236-Nutrition	
	2401-Crop Husbandry	
	2501-Special Programmes for Rural Development	} Capital
	2505-Rural Employment	
	2216-Capital Outlay on Housing	
	4515-Capital Outlay on Rural Development	
6515-Loans for other Rural Development Programmes					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
52.	2582-Industries	Revenue
	4885- Capital Outlay on Industries and Minerals	
	4858-Capital Outlay on Engineering Industries	
	4860-Capital Outlay on Consumer Industries	Capital
	6885-Loans for other Industries and Minerals	
53.	2851-Village and Small Industries	Revenue
	2216-Housing-01-Government Residential Buildings	Capital
	4851-Capital Outlay on Village and Small Industries	
	6851-Loans for Village and Small Industries	
54.	2851-Village and Small Industries	Revenue
	2216-Housing-01-Government Residential Buildings	Capital
	4216-Capital Outlay on Housing	
	4851-Capital Outlay on Village and Small Industries	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
55.	2853-Non-Ferrous Mining and Metallurgical Industries-02- Regulation and Development of Mines	Revenue	1,50,00,000	...	1,50,00,000
	4216-Capital Outlay on Housing-01 Government Residential Buildings	Capital
	4853-Capital Outlay on Non-Ferrous Mining and Metallurgical Industries Non-Ferrous Metals	
56.	3054-Roads and Bridges	Revenue
	5054-Capital Outlay on Roads and Bridges	Capital	...	58,976	58,976
57.	3452-Tourism	Revenue
	4059-Capital Outlay on Public Works (Tourism)	Capital
	5275-Capital Outlay on other Communication Services	
	5452-Capital Outlay on Tourism	
7452-Loans for Tourism	
58.	3606-Aid Materials and Equipments	Revenue
	6003-Internal Debt. Of the State Government (Charged)	Capital
	6004-Loans and Advances from the Central Government (Charged)	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
59.	5465-Investment in General Financial and Training Institutions	Capital	
60.	7610-Loans to Government Servants etc	Capital	
61.	7615-Miscellaneous Loans	Capital	
62.	7810-Inter-State Settlement	Capital	
63.	7999-Appropriation to Contingency	Capital	
	Fund					
	Total	15,02,35,428	28,13,638	15,30,49,066

MEGHALAYA ACT 9 OF 1994

THE MEGHALAYA MEDICAL COUNCIL ACT, 1987

(As passed by the Meghalaya Legislative Assembly)

(Received the Assent of the President of India on the 26th November, 1994)

(Published in the *Gazette of Meghalaya*, Extraordinary, issue dated 3rd December, 1994)

An

Act

To provide for the registration of medical (allopathic) practitioners in the State of Meghalaya and for matters connected therewith.

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-eight Year of the Republic of India as follows:-

1. Short title, extent and commencement-

- (1) This Act may be called the Meghalaya Medical Council Act, 1987
- (2) It extends to the whole State of Meghalaya.
- (3) It shall come into force at once.

2. Definitions- In this Act unless the context otherwise requires-

- (a) "Council" means the State Medical Council of Meghalaya constituted under this Act;
- (b) "Government" means the Government of the State of Meghalaya;
- (c) "Institution" includes a hospital, dispensary or health centre where people report either as indoor or outdoor patients for investigation or for treatment;
- (d) "Medical Council of India" means the Medical Council of India established and constituted under the Indian Medical Council Act, 1956;
- (e) "medicine" means any modern scientific medicine and includes surgery and obstetrics, but does not include veterinary medicine or dentistry or veterinary surgery or Homeopathic, Ayurvedic or Unary system of medicines and the expression "medical" shall be construed accordingly;
- (f) "Prescribed" means prescribed by rules or regulations made under this Act;
- (g) "President" and "Vice-president" means respectively the President and Vice-President of the Council;
- (h) "recognised medical qualification" means any of the medical qualifications included in the Schedules to the Indian Medical Council Act, 1956, as amended from time to time;
- (i) "Registrar" means the Registrar of the Council;
- (j) "Register" means the State Medical Register maintained by the Council under this Act;

(k) “registered practitioner” means any person whose name is entered in the Register under this Act;

(l) “section” means a section of this Act;

3. Constitution of Medical Council-

(1) The State Government may constitute a Medical Council for the State to be called “the State Medical Council of Meghalaya” and the Council shall be a body corporate and shall have perpetual succession and a Common Seal and Shall by the said name, sue and be sued. The Council shall consist of the following members, namely-

(a) Two members to be nominated by the State Government;

(b) Two members to be elected in the Prescribed manner by the registered practitioners, practising in the State from amongst themselves;

(c) One member to be nominated by the Director General of Health Services of the Government of India;

(d) Two members to be nominated by the Medical Council of India;

(e) Director of Health Services, Meghalaya (*Ex-officio*)

(2) The President and the Vice-president shall be elected in the prescribed manner by the members of the Council from amongst themselves.

4. Tenure of office of members:- A member of the Council shall hold office for a term of 5 years from the date of his election or nomination or until his successor shall have been duly elected or, as the case may be nominated, whichever is earlier, and shall be eligible for re-election or re-nomination.

5. Vacation of seat as member and filling up of the vacancy:-

(1) A member of the Council shall be deemed to have vacated his seat-

(a) On sending his resignation in writing to the President;

(b) On his absence from three consecutive meetings of the Council without its permissions;

(c) On removal of his names from the Register;

(d) On his being declared an insolvent by any competent Court or on his becoming insane;

(e) On expiry of his term as member; or

(f) On his absence out of India for six consecutive months without prior intimation to the Council;

(2) A casual vacancy in the Council shall be filled up by nomination or election, as the case may be, and the person nominated or elected to fill the vacancy shall hold office only for the remaining part of the term for which the member whose place he takes was nominated or elected.

6. Disqualification for being elected or nominated as a member- A person shall be disqualified for being elected or nominated as a member of the Council if he-

- (a) Is not a registered practitioner under this Act or the Indian Medical Council Act, 1956;
- (b) Does not possess any of the recognised medical qualification;
- (c) Has been dismissed service under Government, local or other authority for misconduct;
- (d) Has been sentenced by a criminal court to imprisonment for any offence involving moral turpitude;
- (e) Has been convicted by a court India, whether before or after the commencement of this Act, for offence punishable under the Protection of Civil Rights Act, 1995 unless a period of 6 (six years or such less period, as the Government may allow in any particular case has elapsed from the date of such conviction.

7. Publication of names of members- The name of every members of the Council, elected or nominated, shall be published by the Government in the Official Gazette.

8. Meeting of the Council-

- (1) No business shall be transacted at a meeting of the Council unless at least four members are present. All questions, other than question or order, which may come before the Council, shall be decided by a majority of votes of the members present and voting at the meeting. In case of equality of votes, the President or, in his absence, the Vice-President or, in the absence of both, the members presiding over the meeting, elected by the members present shall have a casting vote. The President or the Vice-President or the member presiding over the meeting as the case may be, shall decide all points of order which may arise and his decision shall be final.
- (2) If any question arises with reference to procedure in respect of any matter for which no provision is made in this Act, or the regulations made there under, the President or the Vice-President or the member presiding over the meeting, as the case may be, shall decide the same and his decision shall be final.
- (3) Until such time as the regulation referred to in sub-section (2) have come into operation, the President may, by a letter addressed to each member, summon a meeting at such time and place as to him shall seem expedient.
- (4) Subject to the provision of this Act or the regulation made there under no Act or proceedings of the Council shall be invalid merely by reason of the existence of any vacancy among the members of the Council.

9. Sitting fees and travelling expenses- The members of the Council shall be entitled to such fees for attendance at meetings of the Council and such travelling expenses as may from time to time be allowed by the Council and approved by the Government.

10. Register and other Officers-

- (1) The Council shall appoint a Registrar who shall act as Secretary of the Council and also as Treasurer, unless the Council appoints another person as Treasurer.
- (2) The Council may also employ such other persons, as it may deem necessary, for the purposes of the Council.

- (3) All persons appointed or employed under this section shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860

11. Duties of the Registrar-

- (1) It shall be the duty of the Registrar to keep a register of medical practitioners in accordance with the provisions of this Act, and, from time to time, make all necessary alterations in register of the addresses, appointments, qualifications or titles of such practitioners and cause the name of any practitioners who is dead to be removed from the register. The Register shall also publish the Register in the Official Gazette after every five years ending 31st December.
- (2) Every registered practitioner shall send to the Registrar after every five years ending 31st December a renewal fee as may be prescribed with an intimation about alterations. If any, in the address, appointments, qualifications or titles. If the renewal fee is not paid by such date as may be prescribed, the Register may send through registered post a letter to such registered practitioner at his registered address and at any other address available with him enquiring whether such practitioner has ceased to practise or whether his residence or appointment has changed and if no answer is received within a period of six months from its despatch, the Registrar may remove the name of such registered practitioner from the Register.

Provided that any name so removed may be re-entered in the register under the direction of the Council on payment of prescribed fee.

12. Registrar to be public document- The register shall be deemed to be public document within the meaning of this Evidence Act, 1872.

13. Privileges of registered practitioner- Save as provided in section 25 and 27 of the Indian Medical Council Act, 1956, no person other than a registered practitioner shall-

- (a) Hold office as physician or surgeon or any other office (by whatever designation called) in Government or in any institution maintained by a local or other authority;
- (b) Practise medicine in the State;
- (c) Be entitled to sign or authenticate medical or fitness certificate or any other certificate required by any law to be signed or authenticated by a duly qualified medical practitioner; or
- (d) Be entitled to give evidence at any inquest or in any court of law as an expert under Section 45 of the Indian Evidence Act, 1872 on any matter relating to medicine.

14. Person who can be registered- Every person possesses any of the recognised medical qualifications shall, subject to the provisions hereinafter contained and on payment of such registration fee as may be prescribed and entitled to have his name entered in the Register;

Provided that the Council may refuse to permit the registration of any person who has been convicted of any offence involving moral turpitude or who after an inquiry at which opportunity to be heard has been given to him, was found guilty of

professional misconduct;

Provided further that the above disqualification may be removed by the Medical Council of India in any particular case after sufficient reasons for doing so are communicated to the Council.

15. Information to be furnished to the Registrar with application-

- (1) Every person who applies to have his name entered in the register shall:-
 - (a) Satisfy the Registrar that he possesses one or more of the titles or qualification referred to in the Schedules to the Indian Medical Council Act, 1956, as amended from time to time; and
 - (b) Correctly inform the Registrar of the dates on which he obtained the title or qualification which entitles him to claim registration under this Act.
- (2) Every application under this section shall be made in such form and on payment of such fee as may be prescribed.

16. Entry of new titles and qualification and change of names in Register- If any registered practitioner obtains any other title or qualification in addition to the title or qualification in respect of which he has been registered or if he changes his name he shall on payment of the prescribed fee, be entitled to have such additions or changes in title, qualification or name, as the case may be, to be made in the register.

17. Alteration or entry or removed of name from the register by Council-

- (1) The Council may, if it deems fit, and after giving notice to the person concerned and enquiring into his objections if any order that any entry in the register which is provided to have been fraudulently or incorrectly made or brought about, be cancelled or corrected.
- (2) The Council may direct the removal, permanently or temporarily for any specific period, from the register the name of any registered practitioner who has been convicted of any such offence involving moral turpitude or who, after an enquiry at which opportunity to be heard has been given to him or his Advocate, is held by the Council to be guilty of professional misconduct. The Council may also direct that any name so removed shall be restored.

18. Notice of death and removal of Name from Register:-

- (1) Every Registrar of Birth and Deaths who receives notice of the death of any person whose name is known to have been entered in the Register shall forthwith inform the Registrar of such death stating the date, time and place of death.
- (2) On receipt of such information from the Registrar of Births and Deaths or from any other reliable source regarding such death, the Registrar shall remove the name of the deceased person from the Register.

19. Disposal of fees:- All fees received by the Council under this Act shall be applied for the purposes of this Act as may be prescribed.

20. Appeal against the decision of Registrar:- An appeal shall lie to the Council against any order passed the Registrar under section 14, section 15 or section 16. The said appeal shall be preferred within three months from the date of communication of the order appealed against.

21. Appeal against the decision of Council:- An appeal shall lie to the Medical Council of India against any decision of the Council under section 14 and section 17, such appeal shall be preferred within three months from the date of communication of the decision of the Council.

22. Procedure of inquiries and appeal:-

- (1) The Council may at its discretion hold an inquiry under section 14 or section 17 in camera.
- (2) For the purpose of any such enquiry of appeal under section 20 of the Council shall be deemed to be a court within the meaning of Indian Evidence Act, 1872, and shall exercise all powers of a Commissioner appointed under the Public Servants (Enquiries) Act, 1850, and such inquiries and appeals shall be conducted, as far as may be, in accordance with the provision of section 5 and section 8 to 18 of the said Act.
- (3) The procedure for conducting enquiry and disposing of appeal shall be as prescribed.

23. Control of Medical Council of India:-

- (1) In the performance of its function under this Act the Council shall be under the control and Jurisdiction of the Medical Council of India.
- (2) If at any time it shall appear to the Medical Council of India that the Council has neglected, exceeded or abused the exercise of its power or the performance of any duty impose upon it by this Act, the Medical Council of India may communicate the particulars of such neglect, excess or abuse to the Council and if the Council fails to remedy such neglect excess or abuse, within such times as may be fixed by the Medical Council of India in this behalf, the Medical Council of India may, for the purpose of remedying such neglect, excess or abuse cause the powers and duties of the Council to be exercised and performed by such agency and for such period as it may think fit.

24. Prohibition to practise medicines by persons not registered:- No person, other than a registered practitioner or other medical practitioners whose names are borne in the Indian Medical Register, shall practise allopathic system of medicine in Meghalaya.

25. Penalty:-

- (1) Any person who contravenes the provisions of Section 13 or 24 shall be punishable with fine which may extend to rupees one thousand or with imprisonment for a period of six months or with both for the first offence and for every subsequent offence with fine which may extend to rupees two thousand or imprisonment for a term which may extend to one year or with both.
- (2) Whoever falsely assumes or uses any description or addition to his name implying thereby that he is qualified to practise the allopathic system of Medicine under the provision of this Act shall be punishable with fine which may extend to rupees one thousand or with imprisonment for a period of six months or with both for the

first offence and for every subsequent offence with fine which may extend to rupees two thousand or imprisonment period of one year or with both.

26. Other legal proceeding shall lie against the Government, the Council, the Medical Council of India or any of their officers or servants for anything which is in good faith done or intended to be done under this Act.

27. Power to make rules:-

- (1) The Government may, in consultation the Council make rules for carrying out the purposes of this Act.
- (2) In particular and without prejudices to the generally of the foregoing power, such Rules may provide for all or any of the following matters, namely:
 - (a) The manner of election of the President and Vice-President and of filling up vacancies of number of the Council;
 - (b) The functions to be performed by the President and the Vice-President;
 - (c) The application of fees under section 19;
 - (d) The procedure to be followed by the Council in conducting any enquiry under this Act and disposing of appeals from the decision of the Registrar.
 - (e) The compilation and publication of the Register;
 - (f) Any matter which is required to be provided for by rules.

28. Power to make regulations:- The Council may, with the previous sanction of the Government make regulations generally for carrying out the purposes of this Act and without prejudice to the generality of this power, such regulations may provide for:-

- (a) The form of application and fees chargeable there for;
- (b) Fees chargeable in respect of any registration under this Act;
- (c) Keeping of accounts of such fess;
- (d) The provident fund and gratuity for the employees of the Council;
- (e) Conditions of service of its employees;
- (f) Convening of and conduct of business in meeting of the Council;
- (g) Election of Council members by registered medical practitioner in the Medical Council; and
- (h) Other matter which is required to be provided for by regulations;

29. Repeal of Assam Act 1 of 1916:- The Assam Medical Act 1919 in its application of Meghalaya is hereby repealed;

MEGHALAYA ORDINANCE NO. 1 OF 1994

The Meghalaya Preventive Detention Ordinance, 1994

Promulgated by the Governor on the 6th October, 1994

(Published in the Extraordinary *Gazette of Meghalaya*, dated 6th October, 1994)

An

Ordinance

To provide for preventive detention in certain cases and for matters connected therewith.

Whereas, the Legislative Assembly of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor is pleased to promulgate the following Ordinance, namely:-

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| Short title, extent and commencement | 1 | (1) This Ordinance may be called the Meghalaya Preventive Detention Ordinance, 1994
(2) It extends to the whole of the State of Meghalaya.
(3) It shall come into force at once. |
| Definition | 2 | In this Ordinance, unless the context otherwise requires-
(a) "Advisory Board" means the Advisory Board constituted under section 10;
(b) "Code" means the Code of Criminal Procedure, 1973
(c) "detention order" means an order made under section 3;
(d) "Government" or "State Government" means the Government of the State of Meghalaya;
(e) "Section" means a section of this Ordinance; and
(f) "State" means the State of Meghalaya. |
| Power to make detention order | 3 | (1) The State Government or a District Magistrate may, if he is satisfied with respect to any person that with a view to preventing him from acting in any manner prejudicial to the security of the State or to the maintenance of public order or of supplies and services essential to the community it is necessary so to do, make an order directing that such person be detained.
(2) The powers under sub-section (1) may also be exercised by such officer of the State Government not below the rank of a Secretary as may be specially empowered in this behalf. |

(3) When a detention order is made under the section by a District Magistrate or by an officer referred to in sub-section (2) such District Magistrate or officer shall forthwith report the fact to the State Government together with the grounds on which the order has been made and such other particulars as in his opinion have a bearing on the matter and no such order shall remain in force or more than twelve days after the making thereof unless in the meantime it has been approved by the State Government ;

Provided that where the grounds detention are under Section 8 communicate by the Authority making the order to the person detained after five days but not later than ten days from the date of detention, this sub-section shall apply subject to the modification that for words “twelve days” the words “fifteen days” shall substituted.

Execution of detention orders 4 A detention order may be executed at any place of India in the manner provided for execution of warrant of arrest under the Code.

Power to regulate place and condition of detention 5 Every person in respect of whom a detention order has been made shall be liable-

- (a) To be detained in such place and under such conditions, including conditions as to maintenance, discipline, and punishment for breaches of discipline as the State Government may by general or special order specify; and
- (b) To be moved from one place of detention to another place of detention within the State or in another State by order of the State Government.

Provided that no orders shall be made under clause (b) for the removal of a person from the State to another except with the consent of the Government of the other State.

Detention orders not to be invalid or inoperative on certain grounds. 6 No detention order shall be invalid or inoperative merely by reason-

- (a) That the person to be detained there under is outside the limits of the territorial jurisdiction of the Government or officer making the order; or
- (b) That the place of detention of such person is outside the said limits.

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| Powers in relation to absorbing persons | 7 | <p>(1) If the Government or officer mentioned in sub-section (1) or sub-section (2) of section 3, as the case may be, has reason to believe that a person in respect of whom a detention order has been made has absconded or is concealing himself so that the order cannot be executed, the Government or the Officer may-</p> <p>(a) Make a report in writing of the fact to Deputy Commissioner or the Chief Judicial Magistrate or a Judicial Magistrate of the first class having jurisdiction in the place where the said person ordinarily resides and there upon the provisions of section 82, 83, 84 and 85 of the Code shall apply in respect of the said person and his property as if the detention order made against him were a warrant issued by the Magistrate;</p> <p>(b) By order notified in the <i>Official Gazette</i> direct the said person to appear before such officer at such place and within such period as may be specified in the order and if the said person fails to comply with such direction he shall, unless he proves that it was not possible for him to comply therewith and that he had, within the period specified in the order, inform the officer mentioned in the order of the reason which rendered compliance therewith impossible and of his where about, be punishable with imprisonment for a term which may extend to one year or with fine or with both.</p> <p>(2) Notwithstanding anything contained in the Code every offence under clause (b) of sub-section (1) shall be cognisable.</p> |
| Grounds of order of detention to be disclosed to person affected by the order | 8 | <p>(1) When a person is detained in pursuance of a detention order the authority making shall as soon as may be, but ordinarily not later than five days and in exceptional circumstances and for reasons to be recorded in writing, not later than ten days from the date of detention, communicate to such person the grounds on which the order was made and shall afford him the earliest opportunity of making a representation against the order to the Government.</p> <p>(2) Nothing in sub-section (1) shall require the authority to disclose facts which it considers to be against public interest to disclose.</p> |

- Grounds of detention severable 9 Where a person is detained in pursuance of a detention order which has been made on two or more grounds such detention order shall be deemed to have been made separately on each of such grounds and accordingly.
- (a) Such order shall not be deemed to be invalid or inoperative merely because one or some of the grounds are:-
- i) Vague;
 - ii) Non-existent;
 - iii) Non-relevant;
 - iv) Not connected or not proximately connected with such person; or
 - v) Invalid for any other reason what so ever, and is not therefore possible to hold that the Government or officer making such order would have been satisfied as provided in sub-section (1) of section 3 with reference to the remaining ground or grounds for making the order of detention;
- (b) The Government or officer making the order of detention shall be deemed to have made the order of detention after being satisfied, as provided in sub-section (1) of section 3 with reference to the remaining ground or grounds
- Constitution of Advisory Boards 10 (1) The State Government shall, whenever necessary, constitute on more Advisory Boards for the purposes of this Ordinance.
- (2) An Advisory Board shall consist of three persons who are have been or are qualified to be appointed Judges of a High Court and such persons shall be appointed by the State Government.
- (3) The State Government shall appointment one of the members of the Authority Board who is or has been a Judge of a High Court to be its Chairman and the appointment as such Chairman of any person who is Judge of a High Court shall be with the previous approval of the Chief Justice of that High Court.
- Reference to Advisory Board 11 Save as otherwise expressly provided in this Ordinance, where a detention order has been made, the State Government shall, within three weeks from the date of detention of the person place before the Advisory Board the grounds on which the order was made and the representation, if any, made by the person affected by the order and, in case where the order has been made by a District Magistrate or an officer referred to in sub-section (2) of section 3, also the report made by such District Magistrate or officer under sub-section (3) of that section.

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| Procedure of Advisory Boards | 12 | <p>(1) The Advisory Board shall, after considering the materials placed before it and, after calling for such further information as it may deem necessary from the Government or from any person called for the purpose through the Government or from the person concerned, and if any particular case, it considers it necessary to do so or if the person concerned desires to be heard, after hearing him in person, submit its report to the Government within seven weeks from the date of detention of the person concerned.</p> <p>(2) The report of the Advisory Board shall specify in a separate part thereof the opinion of the Advisory Board as to whether or not there is sufficient cause for the detention of the person concerned.</p> <p>(3) When there is difference of opinion among the members of the Advisory Board the opinion of the majority of them shall be deemed to be the opinion of the Boards.</p> <p>(4) Nothing in this section shall entitle any person against whom a detention order has been made to appear by any legal practitioner in any matter connected with the reference to the Advisory Board.</p> <p>(5) The proceeding of the Advisory Board and its reports, excepting that part of the report in which the opinion of the Advisory Board in specified, shall be confidential.</p> |
| Action upon the Advisory Board. | 13 | <p>(1) In any case where the Advisory Board has reported that there is, in its opinion, sufficient cause for the detention of the person the Government may confirm the detention order and continue the detention of the person concerned for such period as it thinks fit.</p> <p>(2) In any case where the Authority Board has reported that there is, in its opinion, no sufficient cause for the detention of the person the Government shall revoke the detention order and cause the person to be released forthwith.</p> |
| Maximum period of detention | 14 | <p>The maximum period for which any person may be detained in pursuance of any detention order which has been confirmed under sub-section (1) of section 13 shall be one year from the date of detention;</p> <p style="padding-left: 40px;">Provided that nothing contained in this section shall affect the power of the Government to revoke or modify the detention order that any earlier time.</p> |

Revocation of
detention order.

- 15 (1) Without prejudice to the provision of section 35 of the Meghalaya Interpretation and General Clauses Act, 1972 a detention order made by a District Magistrate or by an officer referred to in sub-section (2) of section 3 may, at any time, be revoked or modified by the State Government and, in case of a detention order made by the State Government; by the Central Government.
- (2) The revocation or expiry of a detention order shall not bar the making of a fresh detention order against the same person in any case where fresh facts have arisen after the date of such revocation or expiry and on which the State Government, a District Magistrate or officer, as the case may be, is satisfied that such order should be made.

Temporary release of
persons detained

- 16 (1) The Government may, at any time, direct that any person detained in pursuance of a detention order may be released for any specified period either without conditions or upon such conditions as may be specified in the direction and which that person accepts and may also, at any time, cancel his release.
- (2) In directing the release of any person under sub-section (1) the Government may require him to enter into a bond with or without sureties for the due observance of the conditions specified in the direction.
- (3) Any person released under sub-section (1) shall surrender himself at the time and place and to the authority specified in the order directing his release, or cancelling his release, as the case may be.
- (4) If any persons fails without sufficient cause to surrender himself in the manner specified in sub-section (3), he shall be punishable with imprisonment for a term which may extend to two years or with fine or with both.
- (5) If any persons fails to fulfil any of the conditions as may be specified in the direction releasing him under sub-section (1) or in the bond entered into by him the bond shall be declared to be forfeited and the person bond thereby shall be liable to pay the penalty thereof.

Protection of action
taken in good faith

- 17 No suit, prosecution or other legal proceedings shall lie against the State Government or any person for anything which is in good faith done or intended to be done in pursuance of this Ordinance.

MEGHALAYA ORDINANCE NO. 2 OF 1994

Promulgated by the Governor on the 19th December, 1994

THE MEGHALAYA MEDICAL COUNCIL (AMENDMENT) ORDINANCE, 1994

(Published in the Extraordinary *Gazette of Meghalaya*, dated 6th October, 1994)

An

Ordinance

To amend the Meghalaya Medical Council Act, 1987

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Forty-fifth of the Republic of India the following Ordinance, namely:-

Short title, extent and commencement	1	(1) This Ordinance may be called the Meghalaya Medical Council (Amendment) Ordinance, 1994. (2) It shall come into force at once.
Amendment of section 3 of Act 9 of 1994	2	In clause (c) of sub-section (1) of section 3 of the Meghalaya Medical Council Act, 1987 (Act 9 of 1994 and hereinafter referred to as the principal Act), for the words “the Director General of Health Services of the Government of India” the words “the Indian Medical Association” shall be inserted.
Amendment of section 10 of the principal Act.	3	In sub-section (1) of section 10 of the principal Act, after the words “Treasurer” occurring at the end, the words “and approved by the Government” shall be added.
Amendment of section 14 of the principal Act.	4	In section 14 of the principal Act between the words “qualification” and “Shall” the words “included in the Schedules to the Indian Medical Council Act, 1956 and its amendment from time to time” shall be inserted.
Substitution of section 16 of the principal Act.	5	For section 16 of the principal Act, the following shall be substituted, namely-

“16 Entry of new titles and qualifications and change of name in the Register. If any person whose name is entered in the Register obtains any title, diploma or other qualification for proficiency in sanitary science, public health or medicine which is a recognised medical qualification he shall, on application made in this behalf in the prescribed manner be entitled to have an entry stating such other title, diploma or other qualification made against his name in the register either in substitution for or in addition to any entry previously made”.

Omission of section 23 of the principal Act. 6 Section 23 of the principal Act shall be omitted.